

(a) whether the allocations for the annual plan (1985-86), the first year of the Seventh Five Year Plan, have since been finalised ;

(b) if so, the allocation for on-going projects (under construction) in the Northern Railway ; and

(c) the steps proposed to be taken to complete the on-going projects in the Seventh Five Year Plan ?

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : (a) Yes, Sir.

(b) About Rs. 118 crores.

(c) Progress of projects will be monitored closely, to identify and resolve all problem areas.

Allotment of Railway Land to Private Parties

722. **SHRI NARAYAN CHOUBEY :** Will the Minister of TRANSPORT be pleased to state :

(a) whether Government have at present stopped allotment of railway land to private parties as a matter of policy ;

(b) whether Government are proposing to revise the policy and start fresh allotment of land to private parties, if so, when ;

(c) whether Government consider such cases where small shopkeepers were/are in occupation of railway plots and had been/have been giving money to railways on daily basis (ticket system), for allotment of land ;

(d) whether Government are aware that a large number of persons have applied for plots on railway land with minimum Rs. 100/- as application fee ; and

(e) if so, what amount did the railways collect towards such application fee on the South Eastern Railway and whether these cases will be considered when allotment of railway plots starts ?

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : (a) Yes, Sir. The Railways have as a matter of policy stopped licensing of railway land for

shopping and stalls unconnected with the Railway's working to private parties.

(b) At present there is no proposal to revise the policy as stated in (a) above.

(c) The Railway allows the system of tehbazari allowing mobile vendors on payment of daily tehbazari which does not involve licensing of plots.

(d) The Government are aware that prior to the introduction of current policy, registration fee varying from Rs. 25 to Rs. 100 per application was collected at the time of applying for shopping plots.

(e) Approximately an amount of Rs. 150 lakhs was collected towards application fee on S.E. Railway. The application fee has either been returned or is in the process of being returned as the licensing of shopping plots has since been stopped on the Railways.

[Translation]

Helicopter Corporation

723. **SHRI HARISH RAWAT :**
SHRI S.M. BHATTAM :
SHRI MOHANBHAI PATEL :
SHRI HUSSAIN DALWAI :

Will the Minister of TRANSPORT be pleased to state :

(a) whether his Ministry has taken a decision to set up a Helicopter Corporation ;

(b) if not, the time by which this decision is likely to be taken ; and

(c) the likely jurisdiction of the Helicopter Corporation and financial commitment made in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) : Yes, Sir.

(b) Does not arise.

(c) The Helicopter Corporation of India which has been registered as a Government Company under the Companies Act, 1956, will have an all India jurisdiction. The authorised capital of the Company is Rs. 50 crores, 51% of which will be contributed by the Government of India and the remaining 49% by oil and Natural Gas Commission.